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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

Dated: This the 11th day of September 2006

Original Application No. 837 of 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Surendra Singh Chauhan, S/o Late G.S. Chauhan  
R/o 2006 Awas Vikas Colony, Yojana No. 1 Kalyanpur,  
KANPUR.

Applicant

By Adv. Sri B. Singh & Sri A.V. Singh

**Versus**

1. Union of India. Ministry of Finance, Govt. of India,  
New Delhi.
2. The Commissioner, Central Excise,  
KANPUR.

Respondents

By Advocate Shri Saumitra Singh

**ORDER**

The applicant made a representation to the respondents for a job on compassionate ground consequent upon the death of his father Sri G.S. Chauhan, who was working as cook in the canteen of office of respondent no. 2 and died on 11.05.2002 while in service. Thereafter, the applicant made a representation to the respondents requesting for a job on compassionate ground. The respondents considered the representation of the applicant and intimated him vide their letter dated 26.05.2006 that it was not possible at the moment to provide him job on compassionate ground as there was no vacancy. However, his case was kept under consideration and

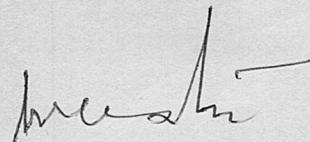
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on receiving the vacancies on compassionate quota from the appropriate authority his case will be reconsidered. This letter was addressed to the mother of the applicant Smt. Monarama Devi.

2. In view of the above I am of the view that the ends of justice would be met if the respondents are directed to reconsider the case of the applicant as per their assurance as and when the vacancy on compassionate quota arises. This OA is deposed of with the direction that after such consideration the respondents will issue a reasoned and speaking order to the applicant. No cost.



Member (A)

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